

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †2744
TO BE ANSWERED ON 15.12.2015**

†2744. ISSUANCE OF CASTE CERTIFICATE

SHRI JANAK RAM:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Scheduled Castes are facing lots of difficulties in getting caste certificates from the concerned authorities;
- (b) if so, the details thereof, State-wise including Bihar and the action taken by the Government to resolve the problem;
- (c) whether the National Commission for Scheduled Castes has considered the suggestion for withdrawal of clause pertaining to provide residence proof prior to the year 1950 for the people belonging to the SC; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

- (a) & (b): Issuance and verification of caste certificates is the responsibility of the concerned State Governments/Union Territory Administrations (UT's). Representations with regard to difficulties in getting caste certificates, as and when received in Ministry are sent to the concerned State/ UT Administration for redressing the grievance.
- (c): There is no recommendation from the National Commission for Scheduled Castes for revoking the stipulation of 1950.
- (d): Does not arise.
